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of Delhi is potable, safe and conforms to the standards laid down by the Ministry of Urban Affairs and Employment, Bureau of Indian Standards and the World Health Organisation.

## **Border Area Development Programme**

4903. SHRI N.J. RATHWA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the funds allocated and released for the Border Area Development Programme to Gujarat during each of the last three years alongwith the details of utilization/surrender thereof;
- (b) the percentage of amount incurred on providing basic amenities like Water Supply, Road, Health, Power and total literacy;
- (c) whether the amount spent was in accordance with the guidelines/priorities and the needs of the local population;
  - (d) if not, the reasons therefor; and
- (e) whether there is any agency for monitoring the progress of the Border Area Development Programme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD MAQBOOL DAR): (a) The funds allocated/released and expenditure incurred by Government of Rajasthan under Border Area Development Programme (BADP) during 1993-94 to 1995-96 are as under:

Year	Amount Allocated/ Released	Expenditure Upto 31.12.96 (Rs. in lakhs)
1993-94	626.13	601.03
1994-95	793.33	704.40
1995-96	858.00	705.26

An allocation of Rs. 858.00 lakh is made during 1996-97.

- (b) The Sector-wise progress of the programme is not monitored by the Planning Commission.
- (c) and (d) The schemes are implemented with the approval and as per priority set by the Screening Committee constituted in each State as per guidelines of the Planning Commission.
- (e) The concerned State Government undertakes monitoring of the progress of work of the Programme. The Planning Commission also periodically reviews the progress. The review of the Programme is also made by the Empowered Committee.

[Translation]

## **Environment Management Scheme**

4904. SHRI JAGATVIR SINGH DRONA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Central Pollution Control Board is formulating an Environment Management Scheme for the urban areas of main cities in the country and Kanpur is the first such city selected for this purpose;
  - (b) if so, the details of the scheme;
- (c) whether study is being undertaken to check the level of pollution in Kanpur under the scheme;
  - (d) if so, the outcome thereof; and
- (e) the details of the work being undertaken under the scheme?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) to (e) The Central Pollution Control Board (CPCB) has initiated project on formulation of "Environmental Management Plan" for major urban areas in the country. During the year 1996-97, pilot studies have been taken up for Kanpur and Haldia. The Environmental Management Plan for Kanpur area is under preparation. The proposed study envisages the assessment of the environmental status and pollution levels in Kanpur including identification of "hot spots" from the point of view of air, water and land pollution. As the study is in progress, the outcome of the assessment will be known after completion of the study.

[English]

# Impact of Decanalisation of Sugar Export

4905. SHRI SUNDER LAL PATWA: Will the Minister of FOOD be pleased to state:

- (a) whether the Government have recently decanalised the export of sugar;
- (b) whether delay in the sugar export has caused a loss of Rs. 42 crore to the National Exchequer;
- (c) whether the Government have investigated into the matter;
  - (d) if so, the details thereof; and
- (e) the steps proposed to be taken to ensure that such losses do not recur?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND

to Questions

DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA):
(a) Yes, Sir. The Sugar Export Promotion (Repeal) Ordinance was promulgated on 15.1.97 thereby providing for decanalisation of export of sugar.

- (b) No, Sir.
- (c) to (e) Do not arise. Since international price is not favourable there is no likelihood of such loss.

### **Assistance for Damaged Worship Places**

4906. SHRI G.M. BANATWALLA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether financial assistance for the repairs of damaged/destroyed places of worship has been made;
   and
  - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) and (b) A fund called the Communal Harmony Fund was constituted by the Government of India with a corpus of Rs. 1.00 crore for carrying out repairs to the places of worship damaged in the riots in the wake of the Ayodhya incident of 6.12.1992. The administration of the Fund has been entrusted to the National Foundation for Communal Harmony. Assistance from the Fund is limited to 75% of the total cost. The State Government of Karnataka has been reimbursed Rs. 20.53 lakhs from this Fund. Proposals have been received from some other States also. These will be disposed of when necessary information/clarification is received from them.

### Deployment of Para-military Forces in J&K

4907. SHRI SATYAJITSINH DULIPSINH GAEKWAD: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether attention of the Government has been drawn to news item captioned "Centre repeating 1968 blunder in J&K" appearing in 'Tribune', dated April 8, 1997;
  - (b) if so, the reaction of the Government thereto; and
- (c) the steps taken to deploy more para-military forces in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) Yes, Sir.

(b) and (c) Central Para Military Forces are made available to the State Government to assist them to maintain public order. The levels of deployment depends upon the over all security scenario and the availability of Central Para Military Forces. Accordingly Central Para Military Forces have been made available to Government of J&K keeping in view the availability of these Forces.

[Translation]

## President's Bravery Award

4908. SHRI DILEEP SANGHANI: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 3534, dated December 17, 1996 and state:

- (a) whether such inspectors of Delhi Police against whom disciplinary action is being taken have been awarded with the President's bravery award on 10.1.97;
- (b) the persons who recommended the names of such erring police officials for the President's bravey award and the reasons therefor;
- (c) whether such police officials have also got out-of turn promotion on the basis of false encounters, false stories and hatching conspiracy;
- (d) whether the medals so awarded have been taken back and the out-of-turn promotions withdrawn;
- (e) the details of Delhi Police Officials against whom disciplinary action has been taken; and
  - (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) to (f) One of the inspectors of Delhi Police was awarded police medal for gallantry on 10th January, 1997 for his having displayed exemplary courage in an encounter with a desparate criminal in January, 1993. There was no departmental inquiry pending against him at the time the relevant proposal was submitted to the Government. There was therefore no lapse on the part of Delhi Police in recommending his case. The departmental inquiry initiated much later against him has also since been closed for want of evidence. While the Medal awarded to him has not been withdrawn, he was not given any out-of-turn promotion for the exemplary courage he had shown for which he was awarded the medal.

[English]

#### Replacement of Damaged Stock

4909. SHRI I.D. SWAMI : SHRI JANG BAHADUR SINGH PATEL :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to refer to the answer given to Unstarred Question No. 509 dated February 25, 1997 regarding damaged stock in Super Bazar and state:

(a) whether the employees of the Super Bazar are given some amount to meet the cost of damaged stocks;